

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)- 35/9/JPR/2023
Under Section 9 of IBC, 2016

In the matter of:

Shivangi Polysacks Pvt. Ltd.

... Operational Creditor

Versus

Agarwal Polysacks Limited

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Anurag Sharma, Adv.

For the Corporate Debtor : Sarvesh Jain, Adv.

ORDER

Heard Mr. Anurag Sharma, Adv. appearing on behalf of the Petitioner. Mr. Sarvesh Jain, Adv. appearing on behalf of the Respondent. It is submitted by both the counsels that the matter may be settled amicably between the parties. Meanwhile, rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. On the request of counsels, list the matter for arguments on 04.09.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024